

URGENT**By Speed Post**

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

No. RDM-RRC-MISC-0044-2019- 5754 /R&DM, dated **15 FEB 2020**

From,

Sri P.K Mohapatra, IAS
 Additional Chief Secretary to Government

To,

Revenue Divisional Commissioner,
 (Central Division), Cuttack

**Sub: Additional and Modification of R&R Scheme for the Project
 (Development of Security Zone around Shree Jagannath Temple, Puri)**

Sir,

In inviting reference to your letter No.1928 dated 31.01.2020, on the above subject, I am directed to say that Government have been pleased to accord necessary approval to the additional and modified R&R Package proposal prepared by Collector, Puri and recommended by Revenue Divisional Commissioner, (Central Division), Cuttack for the project "Development of Security Zone around Shree Jagannath Temple, Puri", a copy of which is enclosed herewith for necessary action.

Yours faithfully,

[Signature]
 Additional Chief Secretary to Government

Memo No. 5755 /R&DM, dated. **15 FEB 2020**

Copy along with copy of the enclosure forwarded to the Collector, Puri for information and necessary action.

[Signature]
 Additional Chief Secretary to Government

Memo No. 5756 /R&DM, dated. **15 FEB 2020**

Copy along with copy of the enclosure forwarded to the Commissioner cum Secretary to Government, Works Department for information and necessary action.

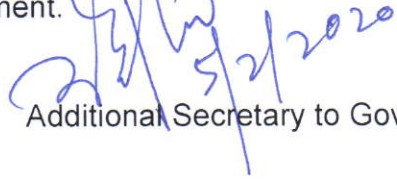
[Signature]
 Additional Chief Secretary to Government

Memo No. 5757

/R&DM, dated.

5 FEB 2020

Copy along with copy of the enclosure forwarded to the Joint Secretary to Government, E-Governance Cell, Revenue & Disaster Management Department with a request to upload the same in the official web site of Revenue & Disaster Management Department.



Additional Secretary to Government

3. **One time Settlement for Shops and godowns**

One time settlement for Shops and godowns may be provided @ Rs.2000/- per Sq.ft of built up area of the shops and 10% incentives over and above the calculated amount in respect of shop owners who handed over their properties within 9.12.19.

(B). **MODIFICATION PROPOSAL**

1. **Modification proposal in addition to the earlier approved R&R Policy for this project:-**

10% incentives over and above the relocation allowance to all the persons who handed over their properties within 9.12.2019 (time extended vide R&DM letter No. R&REH-12/2019- 38187, dated 03.12.2019) in respect of affected families of Residential units/ proprietors of the Lodge/Shops.

2. **R&R entitlements in case of shops having shopkeeper**

I. **Entitlement of shop-owner:**

- a. Standard size shop
- b. Income support assistance @ Rs. 25/- per sq. ft. with 10% incentives over and above the relocation allowance to all the shop owners who handed over their properties within 9.12.2019 (time extended vide R&DM letter No. R&REH-12/2019- 38187, dated 03.12.2019).

II. **Entitlement of shop-keeper:**

- a. Relocation allowance
- b. Rental Assistance

Where the shop-owner and shop-keeper is the same person the entitlements would be 2(I)a and 2(II)a,b.

[Signature]

Collector & DM, Puri.

Recommended

[Signature]
31/1/2020
Revenue Divisional Commission
Central Division
Cuttack

This has the approval of Hon'ble CM in OSWAS File No:-
RDM - RRC - MISC - 0044 - 2019.

[Signature]
22/2/2020
Adel. Chief Secretary to Govt.
Revenue & D.M. Department